

14.39 hrs.

PAPERS LAID ON THE TABLE

EXPORT POLICY, APRIL, 1981—MARCH, 1982 AND STATEMENT GIVING REASONS FOR NOT LAYING SIMULTANEOUSLY ITS HINDI VERSION.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:—

(1) A copy of the Export Policy, April, 1981—March, 1982.

(2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi versions of the Export Policy for April, 1981—March, 1982. [Placed in Library. See No. LT-2245/81].

FINAL REPORT OF GROVER COMMISSION OF INQUIRY SET-UP TO INQUIRE INTO ALLEGATIONS AGAINST SHRI D. DEVRAJ URS AND OTHERS.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of the Final Report (Hindi version) of the Grover Commission of Inquiry set up to inquire into certain allegations against Shri D. Devraj Urs, Chief Minister and other Ministers of Karnataka, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-2246/81].

14.40 hrs.

RE. PAPERS LAID ON THE TABLE

SHRI GEORGE FERNANDES (Muzaffarpur): I am on a point of Order on item No. 2, Sir. Sir, I got up immediately.

%English version of the Report and randum of Action taken, were laid on

MR. SPEAKER: You can do it later on.

SHRI GEORGE FERNANDES: No, Sir. I have a point of order. I am opposed to the laying of these papers. I am on a point of order. Please see the item. This is a very important thing. The Constitution is being torn to pieces by these people every day, in every respect. My point of order is this. Please see item 2. It says:

“SHRI PRANAB KUMAR MUKHERJEE to lay on the Table—

(1) A copy of the Export Policy, April, 1981—March, 1982.

(2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Export Policy for April, 1981—March, 1982.”

My point of order is under Article 343 and Article 120 of the Constitution.

SHRI G. M. BANATWALLA (Ponnani): You first walk out and then come; and then say this.

SHRI GEORGE FERNANDES: I know. After making my point of order, I shall walk out. Article 343 is about the official language of the Union. It says:

“(1) The official language of the Union shall be Hindi in the Devanagari script.”

Article 120 is about the language to be used in Parliament. Article 120 says:

“(1) Notwithstanding anything in part XVII, but subject to the provisions of article 348, business in Parliament shall be transacted in Hindi or in English.”

आर्टिकल 343 में दिया गया है कि हमारी राष्ट्रभाषा हिन्दी है। मैं सरकार की

Hindi and English versions of Memo- the Table on the 9th May, 1979.